

(I) The Treasurer;

m) The Finance Officer; and

The Arunachal Pradesh Gazette

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COMERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
Power of the Visitor
TAIRATERSPENDING contained in this Act, the Visitor
shall have the following power RADANATI

NOTIFICATION

The 26th April, 2022

No. Law/Legn-6/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE VENKATESHWARA OPEN UNIVERSITY (AMENDMENT) ACT, 2022

(ACT NO. 7 OF 2022)

An Act

to amend the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012)

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows:

- Short title and commencement: (1) This Act may be called the Venkateshwara Open University Amendment Act, 2022.
 - (2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 2 : In the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012) (hereinafter referred to as Principal Act) in section 2,-
 - (i) for clause (d), the following shall be substituted,- "The "Visitor", "Chancellor", "Pro-Chancellor", "Pro-Vice-Chancellor", means respectively the Visitor, the Chancellor, the Pro-Chancellor, the Vice-Chancellor, the Pro-Vice-Chancellor of the University".
 - (ii) after clause (u), the following shall be inserted-
 - "(v) "Visitor" means the Visitor of the University".
- Amendment of Section 10: In the Principal Act, for the existing entries in clauses

 (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), and (m) of section 10, the following shall be substituted
 - "(a) The Visitor;
 - (b) The Chancellor;
 - (c) The Pro-Chancellor;
 - (d) The Vice-Chancellor;
 - (e) The Pro-Vice-Chancellor;
 - (f) Director/Principal;
 - (g) The Registrar;
 - (h) The Controller of Examination;
 - (i) The Dean of Students Welfare; Published and principles of Principles Associated and principles of the Dean of Students Welfare; Park St. 15.760. The Dean of S

- (j) The Dean of Faculty;
 - (k) The Chief Proctor;
 - (I) The Treasurer;
 - (m) The Finance Officer; and
 - (n) Such other officers as may be declared by the statutes to be officers of the University."
- Insertion of Section 10 A : In the Principal Act, after section 10, the following sections shall be inserted-

"10A. The Visitor: -

- (1) (i) The Governor of Arunachal Pradesh shall be the 'Visitor' of the University."
 - (ii) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
- (2) Power of the Visitor : Notwithstanding anything contained in this Act, the Visitor shall have the following powers namely: -
 - (a) To call for any paper or information relating to the affairs of the University:
- (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which shall be binding to all concerned;"
- Savings: Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

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Government of Arunachal Pradesh, 39

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Open University Amenament Act, 2022.

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(i) for clause (d), the following shall be substituted, "The "Visitor", "Chancellor", "Pro-Chancellor" "Pro-Chancellor" means respectively the

/// ster clause (i.i.) the following shall be inserted-

(a) The Visitor

(c) The Pro-Chancellor

(e) The Pro-Vice-Chancel

(g) The Registrar